

dating its foreign equity in 1965 and why it was not implemented; and

(b) what is the loss of foreign exchange to our country for not implementing this proposal till now?"

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). The proposal submitted by M/s. May and Baker Ltd., in 1964-65 envisaged conversion of the company into an Indian Company, associating Indian Capital to the extent of 10 per cent, payment of royalty at the rate of 7½ per cent on the sales for 15 years etc. Acceptance of such a proposal would not have resulted in saving in foreign exchange.

Licences issued to M/s. Hoechst

2970. SHRI P. M. MEHTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the industrial licences for advance release of raw materials or price approval issued to M/s. Hoechst during the last three years;

(b) the original licenced capacity and other details about their licences i.e. date of application, date of approval, items and capacities, including registration certificates may be given; and

(c) the reasons for giving such consideration to this foreign firm?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

Representation from I.D.M.A. and A.I.M.O. for not placing Indian Drug Industry at par with Foreign Pharmaceutical Firms

2971. SHRI P. M. MEHTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether I.D.M.A., A.I.M.O., and other institutions have represented

against not giving formulations to Indian sector and placing them at par with foreign pharmaceutical firms; and

(b) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). I.D.M.A. has requested that no foreign company should be allowed formulation capacity in anticipation of the production of bulk drug and that in the case of the Indian sector, even if formulation capacity involves some imported content, the Indian sector should be given preference.

The Indian sector of the industry is given preference in the approval of manufacturing schemes. Industrial licences are usually not issued to foreign firms for producing formulations unless linked with the production of bulk drugs.

Composite Plan for movement of Coal

2972. SHRI RAGHUNANDAN LAL BHATIA:

SHRI P. GANGADEB:

Will the Minister of RAILWAYS be pleased to state:

(a) whether his Ministry has in consultation with Transport Ministry evolved a composite plan for movement of coal; and

(b) if so, how far this will remove complaint of consumers about coal movement?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI):

(a) and (b). The proposal to move coal by the inland water transport is only in the initial stage of consideration at present.